

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 10/2023**

IN THE MATTER OF:

PUJA KUMAR

...APPLICANT

VERSUS

ANSAL API

...RESPONDENT

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FILED BY

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MALAK BHATT
ADVOCATE FOR RESPONDENT NO.1
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NEW DELHI 110013
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NEW DELHI
31.08.2024

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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ORIGINAL APPLICATION NO. 10/2023**

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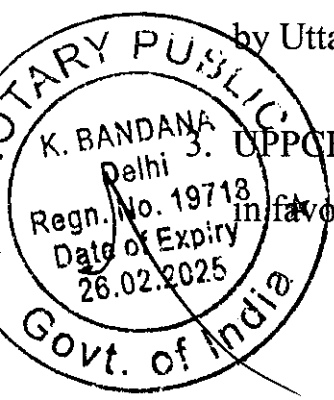
...RESPONDENT

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO.1

I, Fanishwar Nath Rai, aged about 68 years, S/o Lt. Sh. JD Rai, being the Authorized Representative of Respondent No.1, Ansal API having its registered office at 115, Ansal Bhawan, 16, Kasturba Gandhi Marg, New Delhi 110001, do hereby solemnly state and affirm as under:

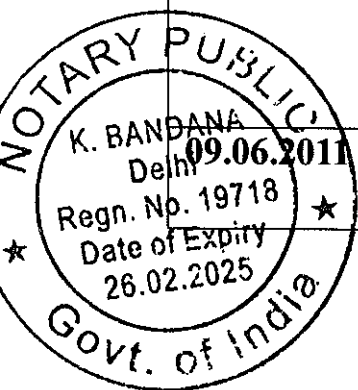
1. That I am the Authorized Signatory/Representative of Respondent No.1 in the captioned matter vide Board Resolution dated 03.11.2021.
2. That vide Order dated 28.05.2024 in the captioned matter the Hon'ble Bench had sought information on the following aspects: i) Regarding date on which Consent to Operate was issued, ii) Status of requisite conditions of EC, iii) When first possession was allotted in the Project, Accordingly in compliance of Order dated 28.05.2024 passed by the Hon'ble Bench, Respondent No.1 furnished an Additional Affidavit containing the relevant dates with respect to CTOs and EC. Thereafter, the said information was directed to be verified by Uttar Pradesh Pollution Control Board (UPPCB).

UPPCB submitted its report dated 24.07.2024 confirming issuance of CTOs in favour of the Answering Respondent.

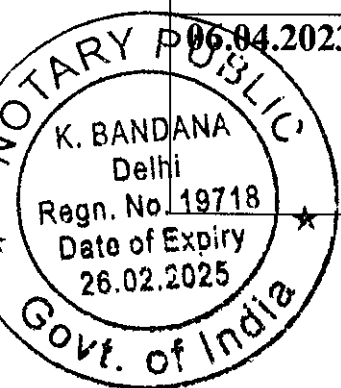


4. The captioned matter was listed before this Hon'ble Court on 01.08.2024, wherein the Hon'ble Bench sought further clarification on the validity of the ECs, CTOs for STPs. Accordingly, the information as sought for is being furnished as below. The relevant dates and events pertaining to the project are being reproduced below for the convenience of the Hon'ble Bench.

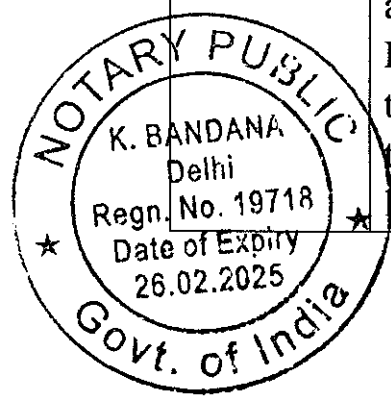
Date	Particulars	
22.11.2003	Policy introduced by the State of Uttar Pradesh to promote development of Hi-Tech Townships.	
21.05.2005	Hi-Tech Policy accorded its approval for development of Hi-Tech township	
27.04.2006	First Detailed Project Report (DPR) has approved from Lucknow Development Authority (LDA).	
18.11.2006	Development Agreement (DA1) between API and LDA for 639.55 acres approved	
10.05.2007	Development Agreement between API and LDA (DA2) for 407.95 acres approved.	
06.06.2007	First EC for gross area of 1967.755 acres granted. Note – this EC was for Phase 1.	@Ann-1
17.09.2007	Pursuant to Government Order dated 17.09.2007, extension of Township was permitted, API proposed extension of township for a further 1765 acres bringing the proposed area of township to 3530 acres.	
27.11.2008	Development Agreement (DA3) for 717.5 acres approved.	
18.05.2010	Second DPR approved. Accordingly, subsequent Development Agreements for extended period were executed on 26.04.2011 and 20.08.2010 (DA4 and DA5). After approval of Second DPR, API applied for EC.	
09.06.2011	Second EC for the extended area of 1765 acres was granted.	@Ann-2



	Note – this EC was for Phase 2. The Project was covered under Category 8B of the EIA notification dated 14.09.2006 and was valid for 7 years.	
26.05.2014	First CTO issued to API on 26.05.2014 which was valid from 15.04.2014 to 31.12.2015	@Ann-3
13.03.2017	Layout for Project expired. It is pertinent to note that <u>no construction was carried out thereafter by API as its was a pre-condition that construction activity can take place only when there is an approved layout in place.</u>	
18.02.2019	Second CTO issued to API on 18.02.2019 valid from 05.11.2018 to 31.12.2020. Note*- Renewal of CTO was done after a gap of 4 years, penalty for the same was paid on 04.02.2019 amounting to Rs. 2,50,000 each for Air and Water. The same has been paid.	@Ann-4
13.08.2019	In a High-Power Committee meeting it was decided to advice the developers of the Project to reduce and contain the area of development in order to ensure that the Project is completed on time and since API faced land availability issues, project approval delays etc. the Project area of the Township was reduced to 4655 acres during the meeting.	
18.06.2021	As a consequence of reduction of area, revised DPR presented to LDA by API for 4655 acres.	
27.08.2021	Third CTO renewal issued to API on 27.08.2021 valid from 24.03.2021 to 31.12.2022	@Ann-5
06.04.2023	Vide Letter dated 06.04.2023, API was informed that the DPR had been approved. Note*- The Approval though granted on	@Ann-6

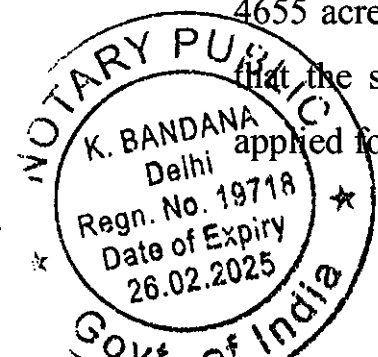


	<p>20.10.2022 was communicated on 06.04.2023. Accordingly, API has completed Phase I of the Project comprising of 80% of 1765 acres the remaining 20% could not be completed due issues in procuring land. Phase II comprising of the first extension of 1765 acres, API has developed 10-15% of the same. Again, the construction activities were carried out only when the EC and the Approved Layout were valid and no construction has been done by API after the expiry of EC and Layout.</p>	
13.04.2023	Application for renewal of project layout filed by API.	
05.05.2023	<p>API has been granted proposed land to install 23 MLD capacity STP to be developed for the entire land area admeasuring 3530 acres. As on date, API has installed a 5 MLD STP which is working at 60 percent of its capacity, and the same can be increased on same location as balance vacant land for extended STP as per requirement. It is also pertinent to note that the STP will not function if a full 23MLD STP is installed when the Project itself is incomplete and less occupancy.</p> <p>This 5 MLD STP is maintained by an independent contractor under an Annual Maintenance Contract dated 05.05.2023.</p> <p>Note*- API also has 2 modular STPs of 150KLD and 120KLD in spare which are utilized as per requirement on propose land for STP as per approved Layout.</p> <p>PP is maintaining appropriate approach roads to the STP. The same was repaired by the PP after the visit of the Monitoring Committee. The STP is located in the area earmarked for the STP in the</p>	<p>Annual Maintenance Contract @Ann-7</p> <p>Test Reports of STP @Ann-8</p> <p>Photographs of approach to STP @Ann-9</p>



	Layout.	
25.10.2023	Application made by API for EC. Note- 2 nd Meeting of SEAC was held on 09.11.2023 wherein API was called upon to submit information. The same was furnished by API.	@Ann-10
01.02.2024	Fourth CTO issued to API on 01.02.2024 valid from 01.02.2024 till 31.12.2024 Note*- No construction activity has been undertaken by the PP since 2017 after the expiry of the layout plan. The CTO expired on 31.12.2022 and the API duly applied for renewal on 27.11.2023, which was accordingly approved by the UPPCB on 01.02.2024. For the delay in obtaining the renewal, a fine was also imposed on the PP of Rs. 1,24,50,000/-.	@Ann-11
04.07.2024	Basis the Application filed by API on 25.10.2023 for grant of EC, Terms of Reference (TOR) for Township were issued by State Level Environment Impact Assessment Authority to API. Once the same have been complied, EC clearance would be the next step.	@Ann-12

5. I say that after expiry of the EC in 2018 and the Layout Plan in 2017, **Respondent No.1 has not carried out any construction activity.** The initial proposed plan was to develop an area of 6465 acres. I say that owing to land availability issues, Respondent No.1 proposed to reduce the area to 4655 acres and accordingly applied for revised DPR for reduced area. I say that the same was approved on 20.10.2022 after which Respondent No.1 applied for EC on 25.10.2023. I say that in this regard, a meeting of the State



Expert Appraisal Committee ("SEAC") was held on 09.11.2023, wherein Respondent No.1 has been called upon to submit information which is under process. Thereafter on 04.07.2024, terms of Reference for Township issued to API by the State Level Environment Impact Assessment. I say that Respondent No.1 is in the process of collecting the relevant material in compliance with the Terms of Reference as issued by the Authority pursuant to which, Respondent No.1 would be entitled to EC clearance.

6. I say that the contents of the present Affidavit have been stated by me in an official capacity based on and derived from official records maintained by the Company and nothing material has been concealed therefrom.

Ansal Properties & Infrastructure Ltd.

[Signature]
DEPONENT'S SIGNATURE

Malla (G/460/2011)
IDENTIFIED

VERIFICATION

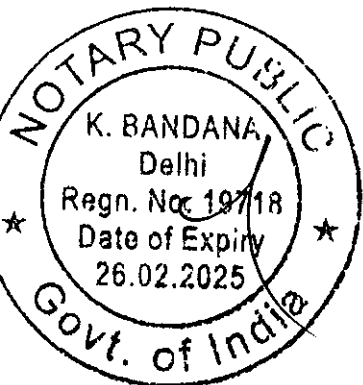
Verified on this 31 day of August 2024 that the contents of Paragraphs 1 to 7 are true and correct to the best of my knowledge and belief and based on information derived from records maintained by the Company. No part of it is false and nothing material has been concealed therefrom.

Ansal Properties & Infrastructure Ltd.

[Signature]
DEPONENT'S SIGNATURE

31 AUG 2024

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EMPOWERED TO ADMINISTER THE OATH
SECTION 139 OF CPC 1908
SECTION 297 OF CRPC 1973
DELHI HIGH COURT RULES 1967
PART-6, CHAPTER XVIII-227
EVIDENCE BY AFFIDAVIT BEFORE NOTAR
SUPREME COURT RULES, 2013
ORDER-X-7

ATTESTED
NOTARY PUBLIC DELHI
Govt. of India
Mob.: 9654768498

562
ANNEXURE A-1

BY SPEED POST

No. 21- 549/2006-IA.III
Government of India
Ministry of Environment & Forests
(IA Division)

Paryavaran Bhawan
CGO Complex, Lodi Road
New Delhi-110 003
Dated: June 6, 2007

To

Shri Vinod Tiku, President (Projects)
M/s. Ansal Properties & Infrastructure Ltd.
115, Ansal Bhawan,
16, Kasturba Gandhi Marg,
New Delhi-110001.

Subject: Environmental clearance for proposed High Tech City near Lucknow City, U.P.

Sir,

I am directed to refer to your application seeking prior environmental clearance for the above project under the EIA Notification 1994. The above proposal has been appraised as per prescribed procedure on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP and the additional clarifications furnished in response to the observations of the Additional Expert Appraisal Committee (EAC) constituted by the competent authority in its twelfth meetings held on March 12-13, 2007.

2. It is interalia, noted that M/s. Ansal Properties & Infrastructure Ltd. is proposing to construct a High Tech City near Lucknow City in Uttar Pradesh. The proposal is for plotted development of the High Tech City in a total plot area of 1967.755 Acres (78,71,020 sq.m). The residential area will be planned in 908,268 acre (36,33,072 sq.m). The commercial area will be planned in 140.168 acre (5,60,672 sq.m). The proposed high tech city will accommodate 1,55,000 people. The high tech city will provide educational facilities from nursery school to College. In addition, the township will also provide health facilities, parks, playgrounds, convenient shopping centers, bank, post office and other facilities. The project proponent will provide internal roads, water supply pipe lines, sewer lines and electricity lines etc. The built up area of the High Tech City will be limited to maximum permitted by local development authority for plotted development. Total water requirement is 62,325 m³/d and sewage generation is about 48,250 m³/d. The sewage generated from the high tech city will be treated in a sewage treatment plant located near Gajaria drain flowing along south east periphery of the project area. Approximately 43.68 t/day solid waste will be generated by the high tech city. The inert and

dumpsites for such material must be secured so that they should not leach into the ground water.

- X. Under the provisions of Environment (Protection) Act 1986, legal action shall be initiated against the project proponent if it was found that construction of the project had started without obtaining environmental clearance.

II. Operation Phase

- i. A sewage treatment plant of adequate capacity shall be installed. It should be certified by experts for adequacy and efficiency. A detailed report from independent expert shall be sent to the Ministry before commissioning the plant.
- ii. The solid waste generated should be properly collected & segregated for composting and before disposal to the City Municipal Facility.
- iii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Uttar Pradesh Pollution Control Board.
- iv. Diesel generator sets if proposed, as back up power for common area illumination should be of enclosed type and conform to E(P)A Rules prescribed for air and noise emission standards as per CPCB guidelines. Exhausts should be discharged by stack raised to 4 meters above the rooftop.
- v. The green belt design along the periphery of the township shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
- vi. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- vii. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating.
- viii. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be prevented. Parking should be fully internalized and no public space should be utilized.
- ix. A Report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy Efficiency, should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.

PART – B: GENERAL CONDITIONS

- i) The environmental safeguards contained in the EMP report should be implemented in letter and spirit.
- ii) Provision should be made for the supply of kerosene or cooking gas and pressure cooker to the laborers during construction phase.
- iii) All the laborers to be engaged for construction works should be screened for health and adequately treated before the issue of work permits.

non biodegradable waste will be transported to designated land fill site whereas biocomposting of biodegradable waste will be carried out.

3. The EIA report submitted along with the application predict that there will be negligible impact on air quality during construction phase. However, during operation phase no major impact has been predicted. There will be minor negative impact on water quality of the receiving water body during construction as well as operation phase. There will be positive impact on land use pattern due to landscaping and greenbelt development. Plantation of trees and development of recreational area, surrounding area will have positive impact on overall land use.

4. The Expert Committee after due considerations of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations have recommended environmental clearance to the project. Accordingly, the Ministry hereby accords necessary environmental clearance for the project as per the provisions of Environmental Impact Assessment Notification 2006 and general conditions mentioned below:

PART A- SPECIFIC CONDITIONS

I. Construction Phase

- I. Necessary approval of the State Forests Department shall be obtained before commencing construction of the project. Reserve forest, if any, shall not be utilized for the development of high tech city.
- II. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase
- III. A First Aid Room will be provided in the project both during construction and operation of the project.
- IV. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- V. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- VI. Disposal of Muck, including excavated material during construction phase should not create any adverse effects on neighboring communities and should be disposed off necessary precautions for general safety and health aspects.
- VII. The diesel generator sets to be used during construction phase should be enclosed type and should conform to E(P)A Rules prescribed for air and noise emission standards.
- VIII. Ambient noise levels should conform to residential area standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase.
- IX. Construction spoils, including bituminous material and other hazardous material, must not be allowed to contaminate watercourses and the

iv) Six monthly monitoring reports should be submitted to the Ministry and its Regional Office at Lucknow.

5. Officials from the Regional Office of MOEF, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents / data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Lucknow.

6. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

7. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

8. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest (Conservation) Act, 1980, Wildlife Act 1972 etc. shall be obtained, as applicable by project proponents from the competent authorities.

9. A copy of the environmental clearance letter would be marked to the local NGO(s), if any, for their information.

10. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Uttar Pradesh Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Lucknow.

11. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986 and the Public Liability (Insurance) Act, 1991.

12. The project authority will enter in to MOU with all buyers of the property, flats/shops etc. to ensure operation and maintenance of the common assets handed over to the society formed by the residents/owners of the buildings located in the high tech city.

IN.
MEHTA

5/3
16/07



(K.C.Rathore)

Additional Director (IA)

Tele: 2436 0789

rathore27@yahoo.com

Copy to: -

1. The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow, U.P.
2. The Member Secretary, U.P. Pollution Control Board, Pickup Bhawan, Lucknow.
3. The CCF, Regional Office, Ministry of Environment & Forests, Lucknow.
4. IA - Division, MOEF, New Delhi - 110001.
5. Guard file.

(K.C.Rathore)
Additional Director (IA)

Handwritten: *Dr. Bhim Rao Ambedkar*

4

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Dr. Bhim Rao Ambedkar Paryavaran Parisar

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : up.seiaa@yahoo.com

Date.....09/16 May, 2011

Ref.No. 1323/Parya/SEAC/621/2011/TA(J)

✓ To,

Mr. Vinod Tiku,
C.O.O- Project,
M/S Ansal Properties & Infrastructure Ltd.,
306] 3rd Floor, Naurang House,
K.G. Marg, New Delhi - 110001

Sub: Environmental Clearance for Sushant Golf City, Hitech Township and its extension in Village-Barauna, Madarmau, Nizampur, Majhigawan, Hasnpur, Sanai Kanhara and Pohar Nagar Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.

Dear Sir,

Please refer to your letter dated 7/12/2010 addressed to The Director and Secretary, SEAC, U.P., Directorate of Environment- Govt. of U.P. Dr. Bhimrao Ambedkar Paryavaran Parisar, Vineet Khand-1, Gomti Nagar, Lucknow on the subject as above. The State Level Expert Appraisal Committee has considered the case and has been given to understand that: The Committee was given to understand that :

1. Environmental Clearance is sought for Township Project of Sushant Golf City, Hitech Township and its extension in Village-Barauna, Madarmau, Nizampur, Majhigawan, Hasnpur, Sanai Kanhara and Pohar Nagar Tikaria, Lucknow. M/s Ansal Properties & Infrastructure Ltd.
2. The existing plot area of the project is 1976.77 Acres and dwelling units are 13680.
3. Environmental Clearance is sought only for the proposed expansion area of 1765.0 Acres or (714.295Ha) and built up area 70,33,797.52 sq.mt.
4. The proposal is covered under category 8b of the EIA notification dated 14/9/2006 and the amendments thereof.
5. The proposed project having residential, commercial, industrial, educational and hospital facilities.
6. The project consist 29469 nos. of dwelling unit, and estimated population 293016 nos.
7. Green area proposed in 2373825.91 sq.mt. and exclusive green cover is 1079676.11 sq.mt (266.68 acres)
8. Plantation of trees on both sides of all roads is required for noise attenuation.
9. The total water requirement for the project is 28.15 MLD and the fresh water requirement 22.975 MLD will be met from ground water (20-tube wells).
10. 18.40 MLD waste water is expected to be generated and it will be treated in STP of 18.5 MLD capacity out of which 14.80 MLD treated water will be reused in flushing /cooling/ irrigation.
11. Roads will be constructed into three level hierarchy i.e. Category I-Arterial Roads (Having 45m and 30m right of way), Category II- Sub Arterial Roads (Having road network at the periphery of the township with right of way of 24m), Category III-Local Distributor Roads (Having 18m,12m and 9m right of way),
12. Total power requirement is 440MW. The backup power supply for essential services through 6 nos of DG sets (4nos. x150 KVA, 1nosx100 KVA & 1nosx 700KVA) are proposed.
13. For RWH 30nos. of pits are proposed for 10249.23 m³ /hr run-off.
14. Approx 219.76 MT/day of solid waste will be generated during operation phase. It will be collected and segregated into biodegradable, recyclable and others fractions and disposed off as per MSW Rules, 2000 .
15. The total proposed parking for the project is 38618ECS for commercial and residential purposes.

Based on the recommendations of the State Level Expert Appraisal Committee (64th Meeting held on dated 21/04/2011) on the above said project. The State Level Environment Impact Assessment Authority (35th meeting held on 05/05/2011) has decided to grant the Environmental Clearance to the project subject to the effective implementation of the following conditions:

General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured to obtain the no objection certificate from the U.P Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All tree- felling in the project area shall be as permitted by the Forest Department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. It shall be ensured to obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. It shall be ensured to obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regard.
14. Suitable rainwater harvesting system as per designs of Ground Water Department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the trees.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.

F.C. for the Sushant Golf City, Hitech Township and its ext. in Vill.-Barauna, Madarnau, Nizampur, Maithgawan, Hasnpur, Sanai Kanhara and Pohar Nagar Tikaria, Lucknow

25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code/2005 shall be compulsorily ensured.
26. It is to ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. It is to ensure exploration of options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water and ground water etc.
28. It is to ensure usage of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. It shall be ensured to make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. It shall be ensured to prepare and present disaster management plan.
34. A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
35. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
36. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
37. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
38. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
39. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
40. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
41. High rise buildings should obtain clearance from aviation department or concerned authority of
42. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
43. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
44. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
45. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
46. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
47. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.

E.C. for the Sushant Golf City, Hitech Township and its ext. in Vill.-Barauna, Madar Mau, Nizampur, Majhizawan, Hasnpur, Sanal Kanhara and Pohar Nagar Tikeria, Lucknow

The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.

Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.

All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.

Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.

The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.

The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.

Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.

Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.

Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.

The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.

E-Waste Management should be done as per MoEF guidelines.

Electrical waste should be segregated and disposed suitably as not to impose Environmental Risk.

The use of suitably processed plastic waste in the construction of roads should be considered.

Displaced persons shall be suitably rehabilitated as per prescribed norms.

Dispensary for first aid shall be provided.

Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.

Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.

Diesel generating set stacks should be monitored for CO and HC.

Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.

The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.

A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.

An energy audit should be annually carried out during the operational phase and submitted to the authority.

Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purpose and compliance.

Specific Conditions:

- 1) In addition to 18% green cover as proposed, a 10 Mt. wide green belt shall be provided within the boundary of the township consisting of indigenous trees of diverse varieties as per CPCB guidelines.

E.C. for the Lushant Golf City, Hitech Township and its ext. in Vill.-Barauna, Madarnau, Nizampur, Malligawan, Hasnour, Sanai Kanliara and Pohar Nagar Tikaria, Lucknow

- 2) Inhabitants of villages included in the project site will not be displaced but the infrastructure facilities to be endorsed to them.
- 3) No internal roads should be less than 09 Mt. wide.
- 4) All the ponds covered in the project area shall be adopted by the project proponents, and suitably rejuvenated. Wherever a particular area is marked as a pond in the revenue records. It should be suitably recorded into a pond. A list of water bodies within the project boundaries along with khasra khatunni shall be provided in 3 month.
- 5) No buildings accept those required for infrastructure shall be constructed. Individual projects such as group housing construction project, hospital etc. will have to separately apply environmental clearance as per rules.
- 6) Stack height provision should be revised based on combined D.G sets capacity(1100 KVA) as per CPCB guidelines.
- 7) Rain water harvesting facilities will have to be provided by project proponents for general areas for non residential roof top harvesting, the individual developers shall obtain clearance. RWH provision be made on maximum rain fall intensity (40 mm.) and adequate no. of pits be provided.
- 8) Captive Solid Waste Management facilities shall be developed to the waste generated out of the township including bio-medical, municipal solid and e wastes.
- 9) A compliance report to the earlier environmental clearance issued to the project proponents shall be submitted within one month.
- 10) No ground water shall be abstracted without proper permission of competent Authority.
- 11) 2% of total profit incurred by the project proponents from this project should be utilized for Social, Corporate and Environmental responsibility and report should be submitted.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental Clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. 0. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Dr. C.S. Bhatt)

Member Secretary, SEIAA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

(Dr. Yashpal Singh)

Secretary, SEAC &

Director, Environment Directorate, Govt. of U.P



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड,
टी.सी. - 12, वी, विगूति खण्ड,
गौमती नगर, लखनऊ

केवल सरिता/भूमि में निस्तारण के लिए
वर्तमान/बदली हुई क्षमता के लिए

फार्म XV

सहमति आदेश पत्र


संख्या: 606/सी-5/सहमति जल-80/2014 लखनऊ, दिनांक-26-5-14

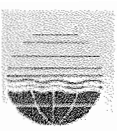
विषय: मैसर्स अन्सल एपीआई, सुशान्त गौल्फ सिटी, शहीद पथ, सुल्तानपुर रोड, लखनऊ को जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 के अन्तर्गत उत्प्रेषण निस्तारण हेतु सहमति।

दिनांक: आवेदन पत्र संख्या-

दिनांक 02.08.2014

- जल संचयन का सीजन में या भूमि पर बाह्यश्रावण के निस्तारण के लिए जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 जिससे आगे उक्त अधिनियम कटा गया है, के अधीन सहमति प्राप्त करने के लिए समर्युक्त आवेदन पत्र के निर्देश में, मैसर्स अन्सल एपीआई, सुशान्त गौल्फ सिटी, शहीद पथ, सुल्तानपुर रोड, लखनऊ को उसके परिसर से निकलने वाले उसके धरेंदू नगर पालिका/औद्योगिक बहिःश्रावण के स्थानीय सरिता/नदी/कुएँ में/भूमि पर निस्तारित करने के लिए अनुलग्नक में उल्लिखित समान्य और विशेष शर्तों के अनुसार बोर्ड द्वारा प्राधिकार दिया गया है।
- यह सहमति दिनांक-02.08.2014 से दिनांक-31.12.2014 तक की अवधि के लिए मान्य है।
- इस सहमति आदेश में अंकित प्रावधानों तथा सहमति शर्तों को छोड़ें हुए भी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-25/26 में तथा इसके संशोधित अधिनियम, 1978 की धारा-27(2) के अन्तर्गत उचित किसी भी/किसी शर्तों में पुनः विचार करने या संशोधन के लिए अधिनियम के अनुसार जो अधिकार व शक्ति बोर्ड आरक्षित रखती है। उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड के लिए और सरकारी जा. से।


21/5/14
मुख्य पर्यावरण अधिकारी
पृष्ठ-५



CONSENT ORDER

Ref No. - 37353/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2018

Dated : 18/02/2019

To ,

Shri VINEET SRIVASTAVA
M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD
2nd Floor Shopping Square -II, Sector -D, Sushant Golf City Sultanpur Road Lucknow
,LUCKNOW,226030
LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No. 3484358

Dated : 18/02/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 05/11/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2019.02.18 16:44:09 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2019.02.18 16:44:09 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Group Housing Project .
- 2(a) . The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	500 KVA DG set	Diesel	1	Particulate Matter	as per standards
2	500 KVA DG set	Diesel	2	Particulate Matter	as per standards
3	500 KVA DG set	Diesel	2	Particulate Matter	as per standards
4	250 KVA DG set	Diesel	4	Particulate Matter	as per standards
5	250 KVA DG set	Diesel	5	Particulate Matter	as per standards
6	250 KVA DG set	Diesel	6	Particulate Matter	as per standards
7	250 KVA DG set	Diesel	7	Particulate Matter	as per standards
8	320 KVA DG set	Diesel	8	Particulate Matter	as per standards
9	125 KVA DG set	Diesel	9	Particulate Matter	as per standards
10	62.5 KVA DG set	Diesel	10	Particulate Matter	as per standards

- 2(b) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

- 3 . Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
- 4 . The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
- 5 . The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
- 6 . The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
- 7 . Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
- 8 . The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

- 575 20
1. This consent is valid for the "Group Housing Project" Shushant Golf City, Hi tech township, mother Part lucknow of M/S Ansal Properties and Infrastructure Ltd. In Case of any changes, enhancement etc., No Objection Certificate shall be obtained from the Board.
 2. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
 3. Noise and emission level from the DG sets installed of 3X500 KVA, 4 X 250 KVA ,1 X 320 KVA, 1 X 125 KVA and 1 X 62.5 KVA capacity shall be within the prescribed norms.
 4. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
 5. Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
 6. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.
 7. The project shall comply with the conditions of Environmental Clearance dated 06.09.2018 issued by Ministry of Environment, Forest and Climate Change Government of India.
 8. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
 9. The project shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
 10. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2019.02.18 16:44:24 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.



CONSENT ORDER

Ref No. -
37369/U PPCB/Lucknow(U PPCBRO)/CTO/water/
LUCKNOW/2018

Dated : 18/02/2019

To ,

Shri VINEET SRIVASTAVA
M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD
2nd Floor Shopping Square -II, Sector -D, Sushant Golf City Sultanpur Road Lucknow
,LUCKNOW,226030
LUCKNOW

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No :3485825

Dated :18/02/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 05/11/2018 to 31/12/2020 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2019.02.18 19:02:29 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Lucknow.

PRAMOD KUMAR AGARWAL Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2019.02.18 19:02:39 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

Annexure to Consent issued to M/s.ANSAL PROPERTIES AND INFRASTRUCTURE LTD vide

Consent Order No. 3485825/ Water

Dated : 18/02/2019

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Group Housing Project .
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	270 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4 a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	100 mg/l
2	BOD	30 mg/l
3	COD	250 mg/l
4	Oil & Grease	10 mg/l

- 4 b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

- 578 23
1. This consent is valid for the "Group Housing Project" Shushant Golf City, Hi tech township, mother Part lucknow of M/S Ansal Properties and Infrastructure Ltd. In Case of any changes, enhancement etc., No Objection Certificate shall be obtained from the Board.
 2. The project shall ensure to operate the installed Sewage Treated Plant(150 KLD and 120 KLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment , Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc. No domestic effluent shall be discharged outside the premise.
 3. The project shall ensure to submit the analysis report of the treated effluent from both the STPs analysed by any NABL accredited laboratory within 15 days.
 4. The project shall obtain permission from CGWA for withdrawal of ground water within 03 months and submit it to the Board.
 5. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
 6. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
 7. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.
 8. The project shall comply with the conditions of Environmental Clearance issued by Ministry of Environment, Forest and Climate Change Government of India.
 9. The project shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable)
 10. The project shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
 11. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

PRAMOD KUMAR AGARWAL

Digitally signed by PRAMOD KUMAR AGARWAL
Date: 2019.02.18 19:02:55 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

579
ANNEXURE A-5

24



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
125501/UPPCB/Lucknow(UPPCBRO)/CTO/water/LUCKNOW/2021

Dated : 27/08/2021

To ,

Shri SHAILESH DWIVEDI

M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD

2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow,

LUCKNOW - 226030

LUCKNOW

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No :11885587

Dated :27/08/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 24/03/2021 to 31/12/2022 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar Agarwal
Date: 2021.08.27 18:29:53 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2021.08.27 18:30:14 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.

1. This Consent to Operate (CTO) is valid for completed projects establish at Shushant Golf City of M/S Ansal Properties and Infrastructure Ltd., Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART for which the LDA has issued completion certificate.
2. As per information provided by the PP the land area of the township has been reduced by LDA. Therefore the PP shall ensure to obtain fresh Environmental Clearance (EC) and CTE from the concerned authorities for the revised land and buildup area except the area for which CTO has been granted.
3. The project shall ensure to operate the installed Sewage Treated Plants (150 KLD, 120 KLD and 5.0 MLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc. No sewage shall be discharged outside the premises.
4. The PP shall ensure connectivity of all the completed blocks/projects with the STPs of capacities 150 KLD, 120 KLD and 5.0 MLD.
5. The project shall ensure to submit the analysis report of the treated effluent from all the STPs analyzed by any NABL accredited laboratory on quarterly basis to the Board.
6. The solid waste generated from the premises shall be processed by the PP as per Solid Waste Management Rules 2016 and will maintain its record.
7. The PP shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water within 03 months and submit it to the Board, failing which the CTO shall stand automatically be revoked.
8. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
9. Generated hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
10. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. The project shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).
12. The project shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.
13. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal
Digitally signed by Pramod Kumar Agarwal
Date: 2021.08.27 18:30:28 +05'30'
Chief Environmental Officer, Circle-5, UPPCB.



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 27/08/2021

Ref No. -
 125487/UPPCB/Lucknow(UPPCBRO)/CTO/air/LUCKNOW/2021

To ,

Shri SHAILESH DWIVEDI

M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD

2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow,

LUCKNOW - 226030

LUCKNOW

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ANSAL PROPERTIES AND INFRASTRUCTURE LTD

Reference Application No. 11880878

Dated : 27/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 24/03/2021 to 31/12/2022 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Pramod Kumar Agarwal Digitally signed by Pramod Kumar Agarwal
Date: 2021.08.27 18:26:31 +05'30'
 Chief Environmental Officer, Circle-5, UPPCB.

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer, UPPCB, Lucknow.

Pramod Kumar Agarwal Digitally signed by Pramod Kumar
Agarwal
Date: 2021.08.27 18:26:48 +05'30'
 Chief Environmental Officer, Circle-5, UPPCB.

9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This Consent to Operate (CTO) is valid for completed projects establish at Shushant Golf City of M/S Ansal Properties and Infrastructure Ltd., Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti-1 and WALLMART for which the LDA has issued completion certificate.

2. As per information provided by the PP the land area of the township has been reduced by LDA. Therefore the PP shall ensure to obtain fresh Environmental Clearance (EC) and CTE from the concerned authorities for the revised land and buildup area except the area for which CTO has been granted.

3. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.

4. Noise and emission level from the DG sets installed of 3X500 KVA, 4 X 250 KVA, 1 X 125 KVA, 1X320 KVA and 1 X 62.5 KVA capacities shall be within the prescribed norms.

5. The solid waste generated from the premises shall be processed by the PP as per Solid Waste Management Rules 2016 and will maintain its record.

6. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.

7. Generated hazardous waste shall be stored temporarily in the premises and disposed off through authorized TSDF after obtaining the authorization from the Board.

8. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) so that the Consent fee payable by the industry may be verified.

9. The project shall comply with the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste Management Rules 2016 & Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 (Whichever is applicable).

10. The project shall develop green belt as per the Protocol attached with Board's office order H 16405 /220/2018/02 dated 16-2-2018, which is available on the Board's website- www.uppcb.com.

11. If closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Pramod Kumar Agarwal

Digitally signed by Pramod Kumar Agarwal
Date: 2021.08.27 18:27:03 +05'30'

Chief Environmental Officer, Circle-5, UPPCB.

लखनऊ विकास प्राधिकरण, लखनऊ।

<p>प्रेषक, अधिशायी अभियन्ता, (हा० / इंटी० सेल) लखनऊ विकास प्राधिकरण, गोमती नगर, लखनऊ। संख्या: 3432 / EE / HTIG / 2023 दिनांक: 06/11/2023</p>	<p>सेवा में, मेसर्स अंसल प्रापर्टीज एण्ड इन्फ्रा० लि० द्वितीय तल, शॉपिंग स्क्वायर-2, सेक्टर-डी, सुशान्त गोल्फ सिटी, सुल्तानपुर रोड़, लखनऊ-226030</p>
<p>विषय:- उ०प्र० शासन की हाईटेक टाउनशिप नीति के अधीन चयनित विकासकर्ता मेसर्स अंसल प्रापर्टीज एण्ड इन्फ्रा० लि० द्वारा प्रस्तुत डी०पी०आर० के निर्गत के सम्बन्ध में।</p>	

महोदय,

कृपया उपरोक्त विषयक प्राधिकरण बोर्ड की 173वीं बैठक दिनांक 09.05.2022 की मद संख्या-12 एवं 175वीं बोर्ड बैठक दिनांक 27.09.2022 के मद संख्या-2 के विषय संख्या-12 पर प्रदत्त अनुमोदन एवं उपाध्यक्ष महोदय की स्वीकृति दिनांक 20.10.2022 के अनुपालन में डी०पी०आर० पत्र के साथ संलग्न कर प्रेषित है। हाईटेक टाउनशिप नीति के अनुसार प्रश्नगत डी०पी०आर० से विक्रय एवं विकास के अधिकार प्राप्त नहीं होंगे।

संलग्नक: उपरोक्तानुसार।

भवदीय,
Sindhu
06/11/23
अधिशायी अभियन्ता,
(हा० / इंटी० सेल)

ANSAL API INFRASTRUCTURE LTD.2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023**AGREEMENT**
(Maintenance works)**Contractor: M/s M/s Akshita Enterprises****Contact Person: Mr. Anjani Kumar Sharma Contact Number: +91 9335192773****Email- akshitaenterprises@gmail.com****PAN: AABCL9753F****P.F. No. : UPLKO.0502140894 GST No.: 09AABCL9753F2Z7**

This Agreement is made on 05th May, 2023 to execute the comprehensive Annual Maintenance contract for Operation and Maintenance of 5 MLD SBR STP Plant at Sushant Golf City, Lucknow, U.P.

Between

Ansal API Infrastructure Limited(CIN: L45101DL1967PLC004759), a company registered under the companies Act, 1956 having its Registered office at 115, Ansal Bhawan, Kasturba Gandhi Marg, New Delhi- 110001 and having its branch /local office at 2nd Floor, shopping square, Sector-D, Sushant Golf City, Sultanpur Road, Lucknow-226030 through its authorized representative Project Head (Hereinafter, referred to as the FIRST PARTY/APIL", which expression shall unless repugnant to the context or meaning thereof be deemed to mean an include its successor-in-interest and permitted assigns) of the **ONE PART** .

AND

M/s Akshita Enterprises, a Company, having its Registered Office at 290-B, Barra -7, Kanpur, Uttar Pradesh having GST No. 09AAMFK8554D1ZZ and PF No.UPLKO1759551000 through its partner and authorized signatory **Mr. Anjani Kumar Sharma**,(hereinafter , referred to as the "SECOND PARTY/ CONTRACTOR" which expression shall unless repugnant to the context or meaning thereof be deemed to mean and include its successor-in-interest and permitted assigns) of the **OTHER PART**.

First party and second party are hereinafter individually referred to as the "party" or as such and collectively referred to as the "parties"

Now Therefore this Agreement witnesses as Under**1. SUPERCESSION OF EARLIER UNDERSTANDING ETC.**

As both the parties have decided to incorporate their understanding in the form of this agreement, this agreement shall now supersede all prior arrangement and understanding on this subject.

For Ansal API Infrastructure Ltd.

(Authorized Signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

M/s Akshita Enterprises shall carry out comprehensive Annual Maintenance contract for Operation and Maintenance of 5 MLD SBR STP Plant at Sushant Golf City, Lucknow, Uttar Pradesh. as mentioned in Work Order (Hereinafter referred as site) in terms clauses stipulated herein, Specifications, general conditions and BOQ attached in this agreement.

2. VALUE OF THE AGREEMENT

The approximate value of the agreement on item rates shall be **Rs. 16,68,935.00 (Rupees Sixteen Lakhs and Sixty Eight Thousand Nine Hundred Thirty Five Only.)** and GST shall be paid extra as applicable along with RA Bills. TDS as per rules and administration charges @ 0.5% of work done value shall be deducted from RA Bills.

3. COMPLETION PERIOD

The period of completion shall be Six months.

4. IMPORTANT ANNEXURES

M/s Akshita Enterprises shall carry out comprehensive Annual Maintenance contract for Operation and Maintenance of 5 MLD SBR STP Plant at Sushant Golf City, Lucknow, Uttar Pradesh. as mentioned in W.O in terms of the clauses stipulated in this agreement. The important documents of this agreement are as follows.

- ANNEXURE A - Scope of Work.
- ANNEXURE B - Terms and condition
- ANNEXURE C - Details of Consumables to be provided by Service Provider.
- ANNEXURE D - Parameters to be checked.
- ANNEXURE E - Bill of Quantity

5. WATER & ELECTRICITY: -

First party shall make their for-operation purpose.

6. OFFICE AND STORES: -

First party will have to provide its own office and store room strictly in consultation with "KK ENVIRONMENT SOLUTIONS" for which the space will be made available within the compound as per site conditions.

7. CLEANLINESS AT SITE, HEALTH SAFETY AND SECURITY: -

Second party will ensure that the site is kept clean at all times as indicated in the contract document. If at any time it is noticed that debris has been accumulated at site and after giving written instructions to clear the debris, it is still not cleared, then "First Party" reserves the right to clear the debris and debit by "First Party" the full cost of such expenses including the supervision costs.

Second party shall be responsible for safety of its men, equipment, material & environment. All safety rules and codes shall be the contractors and his/her workmen without exception.

For Ansal API Infrastructure Ltd.

(Authorized signatory)

[Handwritten signature]
05/05/23

Page 2 of 13

Accepted By Contractor

(Contractor's Stamp & Signature)

[Handwritten signature]

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

8. OPERATIONS & MAINTENANCE/AMC: -

Operation and Maintenance along with monitoring of parameters as per CPCB norms.

1. The operational staff deployed at the site will engage Two Technical Coordinators who will work on the roster basis on an alternate day or at 3+3 working days who will be available at location for 09:30 am to 5:30 pm only except Sunday and Gazetted holidays.
2. However operation schedule decided by us on requirement basis of smooth operation and it is scheduled on the basis of Day-to-day event like Weekly Service Day on which one or two member(s) from our Erection Team will be provided on site for weekly maintenance service which will be carry out oiling greasing hauling activities at site for smoothen the operation of plant. H&S Day on which one of the core Expert Member from our Health & Safety Team will visit on site and discuss operational safety rules, MSDS of chemical used at site etc. one day of the week will be plant performance Checkup Day on which random sampling from the plant will be carried out and analysis will be done to assure appropriate discharge standards of the plant. Once in every month the random samples will be send to NABL certified lab to 100% assurance of plant performance.
3. List of 6 operators will be provided to Ansal API out of which each operator will be available at site for 12 hours rooster of the operators will be made on weekly basis and the operator will be automatically punched in Ansal API. This will also help both the parties for time saving if in case any of the working operator got ill, job.shift, long leave etc. both parties had to carry out procedure of registration, punching and other enrollment activities.
4. The contractor shall issue identity card, uniform to its labour and will send the list of all labour engaged at the site along with their name father name and home addresses to the site in charge and the also to the local police verification. The contactor shall also get the ID car issued by AAPIL.
5. AAPIL reserves its rights to terminate this maintenance contract by serving one month notice without assigning an reason for which no claim whatsoever on this account will be entertained.

9. PAYMENTS:-

- a. Contractor shall not be paid mobilization advance for this work.
- b. Contractor will raise monthly RA bill for its payment based on the actual work done area in that particular month.
- c. All bills for the works done under this work order shall be paid on the basis of the jointly recorded measurements of the actually executed works as per the items of works. TDS shall be deducted as applicable and as per Govt. rules.
- d. The quantity given in the BOQ can vary either side to any extend for which no claim shall be entertained.

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

10. LAWS:-

The CONTRACTOR shall bear full & final responsibility for himself and for his subcontractors for compliance of all statutory nature under this work order besides, obtaining any Licenses / permissions for the engagement & employment of all labour,

Payments of their wages / salaries etc. and their compliance and adherence by keeping all records thereof, as per all statutory obligation / regulation of the local / state / central government in force, but not limited to e.g. Factories act 1948, The contract labour (Regulation / Abolition) Act 1970, minimum wages Act 1948, payment of wages Act 1936, Industrial disputes Act 1947, Trade Union Act 1926, Workmen's compensation Act 1923, Employees state Insurance Act 1948, Motor & Transport workers Act, Apprentice Act 1961, Provident fund Act, etc.

The CONTRACTOR shall keep AAPIL indemnified against all fines, penalties, Losses or damages etc. arising out of his noncompliance. Any disputes / controversies in this respect will have to be met with by the contractor at his own cost. The Contractor shall show proof of his compliance to the AAPIL.

11. EMPLOYEE PROVIDENT FUND & EMPLOYEE STATE INSURANCE COMPLIANCE

The CONTRACTOR shall keep AAPIL indemnified against all fines, penalties, Losses or damages etc. arising out of his noncompliance. Any disputes / controversies in this respect will have to be met with by the contractor at his own cost. The Contractor shall show proof of his compliance to the AAPIL.

It is agreed and understood between the parties that "Contractor" shall comply with all statutory enactment / Legislation, and procure the necessary registration required under the statutory enactment/ legislation.

- a. Employee Provident Fund & Employee State Insurance Compliance.
- b. The vendor shall be liable to comply with the Employees' State Insurance Act 1948 ("ESI Act") and Employees' Provident Fund and Miscellaneous Act 1952 ("EPF Act"). The Vendor shall submit copies of registration/ proof of application for registration (in case not registered at the time of execution of this agreement) under EPF Act & ESI Act to the company. In case of non-applicability, the vendor shall mention the specific clause of the Act/ Notification/ Circular for the same to the satisfaction of HR & Administration Department.
- c. The Vendor shall prepare a list of workers (Location wise) on monthly basis in the format provided by company and shall get the signature of the project in charge. The vendor shall calculate the EPF/ ESI amount of the month exclusively for company based on the list of workers as mentioned above.
- d. The vendor shall open a separate bank account with Project in charge of the company as a joint signatory, and deposit both employer & employee contribution on a monthly basis in said bank account. Project in charge & the contractor shall sign the cheque jointly to discharge the statutory liability before due date.

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

- e. The contractor shall also comply with the provisions of the building and other Construction Workers (Regulation of Employment & Conditions of Service) Act, 1996 and the building and other Construction Workers Welfare Cess Act, 1996, including its amendments.
Labour Cess as applicable (i.e. @ 1% on Value of Work Done plus Value of Free Issue Materials) shall be paid along with the RA/ Final Bills to Contractor. Contractor shall deposit the same in the respective department and proof of depositing the Labour Cess shall be submitted along with the subsequent RA Bill, failing which the payments of subsequent bills shall be kept on hold till the time the receipts are submitted
- f. The vendor shall be liable to deduct the employees' contribution of EPF and ESI and deposit the same along with his part of the contribution of EPF and ESI within the statutory period and shall provide the following details to the company:
- PF challan with TRR number
 - ECR file (Electronic challan cum return)
 - Challan acknowledgement slip
 - Remittance confirmation slip
 - Copies of monthly returns i.e., Form 5, 10 & 12 A (under EPF Act)
 - ESI challan
 - ESI online working
 - Labour Cess challan
- The above mentioned documents shall be provided under his signature to the company within one week of depositing the same to the respective authorities, but in any case not later than 30th of the succeeding month. The vendor will be paid for the services provided by it, only when it provides the abovementioned documents in the stipulated time.
- g. The company shall be indemnified by vendor for any action brought against it for a violation / non-compliance of the provisions of EPF Act, ESI Act & BOCW Act. Additionally, non-compliance or violation of any of these provisions of the above mentioned Acts would lead to the immediate termination of this agreement.

12. DAMAGES

Any breakages / damages to the existing works by the contractor in nearby vicinity of works shall be replaced / repaired by Contractor at his own cost and as per the existing specification and material without an extra cost to AAPIL.

13. SAFETY

Responsibilities of contractor in respect of safety of men, equipment, material & environment. All safety rules and codes shall be the contractors and his/her workmen without exception.

14. DISPUTE REDRESSAL:

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

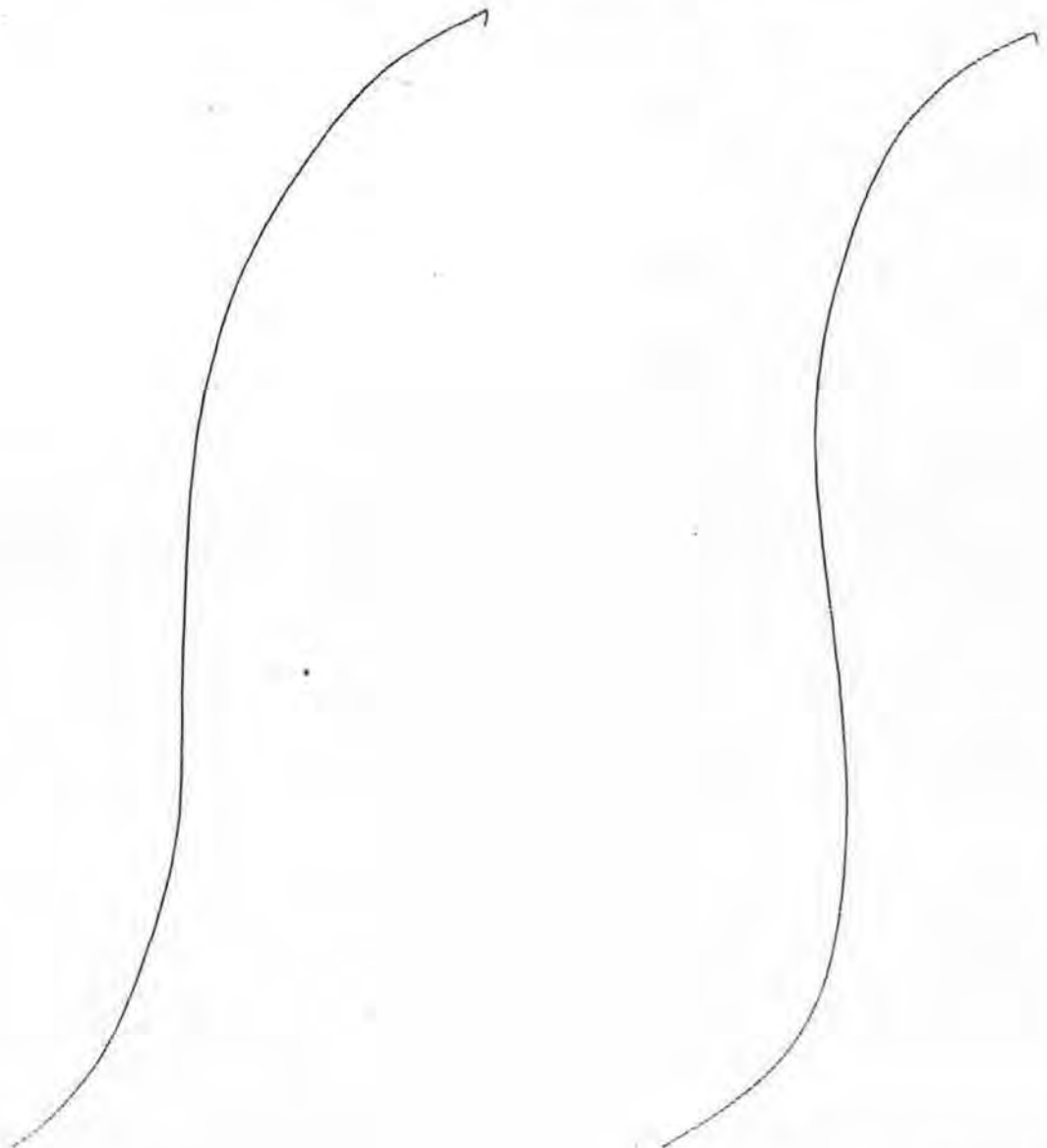
2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

Any dispute arising out of this agreement shall be resolved amicably between the Engineer-in-charge and the contractor. If still any dispute remain unresolved it shall be referred to Sr. GM-Facility of Ansal API Infrastructure Ltd / Successor of Ansal APIIL for adjudication and the resolution passes thereby shall be final and binding on both parties.



For Ansal API Infrastructure Ltd.

(Authorized signatory)

[Handwritten signature]

Annexure - A

Accepted By Contractor

(Contractor's Stamp & Signature)

[Handwritten signature]

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

SCOPE OF WORK

1. The Contractor will provide trained operators to operate and maintain the plant for full contract period (24x7x365) basis.
2. The Contractor will provide monthly summary reports as per "Annexure -D" to AAPIL's Engineer-in Charge, highlighting the performance, trends, identifying the problem areas and suggestions for improvements.
3. The Contractor will be responsible for the maintenance / repair job required to keep the plant at optimum productivity level. All the requisite spares and consumables item in our scope at your site as like ,Chlorine, Bio Culture, Gear Oil For Air Blower & Pump ,Grease ,V belt OF Air Blower only ,
4. The Contractor will be monitoring the various parameters as per "Annexure -B" through certified / recognized laboratory on monthly basis
5. All such monitoring shall be documented & made available as per "Annexure -D" for reference and further improvement. Report of STP treated water & raw water to be submitted along with each invoice.
6. Inlet & outlet water lab analysis is to be carried out by the contractor through recognized laboratory and the cost towards this will be borne by contractor.
7. The Contractor will be maintaining all necessary documents for records such as log sheet, lab test reports, daily / weekly / monthly performance reports & such reports shall be submitted on monthly basis to AAPIL's Engineer-in-Charge for their review as per "Annexure -D"
8. The Contractor will be periodically check equipment, lubrication requirements of this plant etc. to ensure proper performance of the STP plant as per Operation & Maintenance manual meant for desired output and the manual shall be treated as integral part of this agreement for operation and maintenance requirement of STP Plant. The manual can be inspected at our office during office hours on any working day for references.
9. The Contractor will be maintaining our own tools to carry out all maintenance jobs.
9. The Scope shall also cover cleaning of diffuser and filter media etc, whenever required Schedule of cleaning shall be prepared and submitted to AAPIL
10. Apart from operation & maintenance of STP, a proper housekeeping should be maintained by the contractor well within the area of STP at his own cost.
11. The preventive and routine maintenance shall be treated as integral part of this operation

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

& maintenance contract and same shall be carried out throughout the contract period for which AAPIIL will not pay any extra charges.

- 12. Electricity at one point shall be provided free of cost by AAPIIL. The electric consumption Charges for running of STP shall be borne by AAPIIL
- 14. The Contractor ensure PPE (Personal protective equipment) for our operators and staff.
- 15. AAPIIL is having full right for deduction of amount or holding the bill in case of any Noncompliance.
- 16. AAPIIL is having full right for deduction of amount on absence of operator.

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

Annexure - B

TERMS & CONDITIONS

1. The amount of service charges shall be inclusive of all taxes of any nature whatsoever but would be exclusive of service tax, which are concurrently being levied under law. TDS, WCT will be deducted from the bill as per prevailing instruction / rules.
2. In case during the period of this contract there is any increase / revision in the minimum wages, employees share of PF, ESIC, other stator tax, duty or liability, in that event the we will be bound to pay salary to its staff at such revised rates and shall also adhere to such revision without any additional cost till the completion of the contract. .
3. That the contractor should be registered under the labour legislation & its other related authorities and should comply with other statutory requirement like PF & ESIC registration etc. and the documents evidencing such registration and compliances shall be furnished by the contractor to the AAPIL and shall be part of agreement. The AAPIL shall not have any concern whatsoever regarding the terms and conditions of service of the said personnel employed and provided by the contractor. In case of any liability takes place on account of any statutory violation or lapses or otherwise or any reason whatsoever attributable to the contractor in connection with the service provided by it, the same shall be exclusively borne by the contractor.
4. The contractor will be raising the monthly invoice of service charges under this agreement in the beginning of the next month but not later than 5th day of each English calendar month and the payment of the same will be made by the AAPIL within 30 days. It is made clear that all statutory liability such as ESI, PF, EPF of employees share etc, shall be borne and deposited exclusively by the Us
5. That the monthly payment of the bill / invoice shall be made by the AAPIL only when the contractor furnishes the documentary evidence to prove the statutory deposit like employers and employees share of PF, ESIC, etc, of the previous month of all the staff posted at the above said area of the AAPIL. The employers share will be reimbursed in full by the AAPIL in case any amount is found to be unpaid to the staff or statutory deposit has not been made by the contractor. AAPIL shall withhold a proportionate amount from the payment of monthly invoice which will be released only after the aforesaid statutory liabilities are discharged by the contractor.
6. The adequate supervision shall be provided by the contractor round the clock to ensure efficient performance of the services in accordance with the maintenance manual and the instruction issued from time to time by the AAPIL. Periodically meeting for efficient performance of this agreement shall be held between the parties.
7. The contractor will take proper and adequate care and precaution to operate and maintain the property and assets of the AAPIL from any loss, destruction, waste or misuses and

For Ansal API Infrastructure Ltd.

(Authorized signatory)

[Handwritten Signature]
05/05/23

Accepted By Contractor

(Contractor's Stamp & Signature)

[Handwritten Signature]

ANSAL API INFRASTRUCTURE LTD.

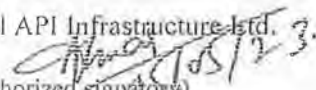
2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800


CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

- further the we will not assign or part with the effects or assets of the AAPIL under its control, to any other person, company or third party.
8. The Contractor will be responsible for any loss / damage caused to the AAPIL or its client.
 9. AAPIL will not be responsible for the safety, security or any accident for the contractor staff.
 10. All spares replacements & consumables will be provide by us at your site include in our cost.
 11. Consumables like reagents, Sodium hypo chloride, Bio culture chemicals, Gear oil for Air blower & Raw Sewage Pump, Glen Packing for Feed Pump.
 12. Spare for STP plant supply by if any requirement at your site as Like- V belt for blower, Mechanical seal for all pump, for regular.
 13. AAPIL Scope If any Motor, Pump, Panel, Decanter, is repair, damage or winding required service.
 14. The contractor shall issue identity card, uniform to its labour and will send the list of all labour engaged, at the site along with their name father name and home addresses to the site in charge and the also to the local police verification. The contactor shall also get the ID car issued by AAPIL.
 15. AAPIL reserves its rights to terminate this maintenance contract by serving one month notice without assigning an reason for which no claim whatsoever on this account will be entertained.

For Ansal API Infrastructure Ltd.

 (Authorized signatory)

Accepted By Contractor

 (Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.

2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

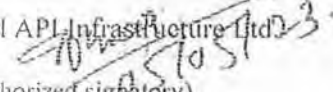
Dated: 05th May 2023

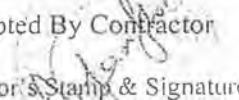
Annexure - C

LIST OF MATERIAL TO BE ARRANGED FOR OPERATION OF STP

CHEMICAL & OIL CONSUMPTION DETAILS

S. NO	CHEMICAL DESCRIPTION	PURPOSE OF USAGE	QTY/MONTH (MAX)
1	Micro Organisms	Microbial growth in Aeration tank	100 kg
2	Chlorine Powder	For Disinfection	100 kg
3	Oil for blower	Gear oil	3 ltr.
4	Oil for Raw sewage Pump	Gear oil	1 ltr.
5	Grease	Greasing	2000 gm
6	Poly Electrolyte for Centrifuge	Sludge dewatering System	5 kg

For Ansal API Infrastructure Ltd. 
(Authorized signatory)

Accepted By Contractor 
(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

Annexure "D"

PARAMETERS TO BE CHECKED ON MONTHLY BASIS**TO BE SUBMITTED ALONG WITH THE INVOICE**

S. NO	PARAMETER TESTED	UNIT	SPECIFICATIONS	RESULT
1	PH	-	6.5 to 8.5	6.5-8.5
2	Total Dissolved Solids	mg/lt	500.00	500.00
3	Total Suspended Solids	mg/lt	30.00	< 10
4	Dissolved Oxygen	mg/lt	-	
5	COD	mg/lt	250.00	< 50
6	BOD	mg/lt	30.00	< 30
7	Oil & Grease	mg/lt	10.00	5-10

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

ANSAL API INFRASTRUCTURE LTD.2nd Floor Shopping Square-2, Sector-D, Sushant Golf City, Lucknow. Phone: 0522-7127800

CIN No. U45200DL2008PLC179003

Ref. No.: AAPIL/LKO/Agreement/O&M/01/2022-23/001

Dated: 05th May 2023

Annexure "E"

**ANNUAL MAINTENANCE CONTRACT FOR OPERATION AND MAINTENANCE
05 MLD SBR STP PLANT AT SUSHANT GOLF CITY, LUCKNOW, UTTAR PRADESH**

DESCRIPTION	PERIOD	RATE	AMOUNT
Operation & Maintenance of STP including cost of manpower, maintenance of machine /equipment, all consumable item ,repair any motor, pump etc, monthly testing of raw water & treated water, housekeeping etc as per instruction of Engineer in charge and as per attached terms & conditions	15.03.2023 to 31.03.2024	1,33,000.00	16,68,935.00

IMPORTANT:-

- ✓ All the machinery provided by Ansal and only repair & Service is being carried by M/s Akshita Enterprises if any major replacement is to be made during maintenance period will be arranged/paid by Ansal API. (Means No DLP for the same in our scope)
- ✓ Successful plant operation for 30 days a month by M/s Akshita Enterprises officials. (Excluding Gazetted Holiday)
- ✓ Working 24 Hours
- ✓ Sampling & Reporting as mentioned above.
- ✓ Preparation of daily logbook.
- ✓ Maintenance of MLSS growth, chemical dosing & lab testing of water sample discharged by STP.
- ✓ Monthly visit by an expert to inspect performance & fitness of the STP & working of the technical appointed at site.
- ✓ Performance report with minutes of issues & their solutions & necessary action taken by M/s Akshita Enterprises.
- ✓ Information mail in every 15 days of working of plant.
- ✓ Discharge is in complete responsibility of M/s Akshita Enterprises.
- ✓ Visit by Technical Manager once in a month.

BILLING TERMS & CONDITION: -

- ✓ Bill raised on monthly basics.
- ✓ We will supply bill on last day of every month with attendance of the staff and test report.
- ✓ Client has to clear the bill within 30 days of supply of bill.
- ✓ Payment pendency for more than 45 days will stop our report delivery & sampling of discharge of STP.
- ✓ Payment pendency for more than 60 days will directly allow us to with withdraw our AMC.

VALIDITY:-

Agreement from the 15.03.2023 to 31.03.2024 with mutual consensus.

For Ansal API Infrastructure Ltd.

(Authorized signatory)

Accepted By Contractor

(Contractor's Stamp & Signature)

Ansal API Infrastructure Ltd.



Building lifestyles since 1967

Dated : 01/09/2023

M/S Akshita Enterprises
Regd, Office — 290-B Barra — 7.
Kanpur.

Mobile No, +91-9335192773

Mail: 1- akshitaenterprises@gmail.com

2- anjani.anengineers@gmail.com

PAN: - ABHFA4526F

GSTN: - O9ABHFA4526F1 ZK

WORK ORDER NO.: AAPIL/SGC/WO/2023-2024/STP/

Sub: 'Operation & Maintenance Contract of Sewerage Treatment Plant with tertiary treatment units having capacity of 150 KLD, located at sector-A, Sushant Golf City, Lucknow,

Kind attn. Mr. Anjani Kumar Sharma.

Please refer to our discussions regarding Operation & Maintenance Contract of the 150 K1.D STP located at sector A, Sushant Golf City, Lucknow. As per our discussion the AMC is being awarded under following terms and conditions.

Prices:-

The price for O & M Contract is fixed at Rs 432,000.00/- (Four lakhs Thirty Two thousand only) @ Rs 36,000 /- per Month, GST will be paid extra as per actual.

CONTRACT PERIOD

This Contract is effective from 01/09/2023 to 31/08/2024. After completion of this period AAPIL has reserve the right to renew / rescind or to award the Operation & maintenance Contract to any other Operation & Maintenance

Contractor or party.

SCOPE OF WORK

1. You will provide trained Operators to operate and maintain the plant for full contract period (24x7x365) basis.

Ansal API Infrastructure Ltd.
Beside Shopping Square, Sector - D
Sushant Golf City, Sultanpur Road, Lucknow - 226030
Mobile : 7668669999
E-mail : customercare@ansalapiinfra.com
website : www.ansalapiinfra.com
CIN : U45200DL2008PLC179003

2. You will provide monthly summary reports as per "Annexure -B & C" to AAPIL's Engineer-in Charge, highlighting the performance, trends. Identifying the problem areas and suggestions for improvements.
- 3 You will be responsible for the maintenance job required to keep the plant at optimum productivity level, All the requisite consumable items will be under your scope,
- 4 You will monitor various parameters as per "Annexure -B" Enough certified / recognized laboratory on monthly basis.
- 5 All such monitoring will be documented & made available as per "Annexure -C" for reference and further improvement. Report of STP treated water & raw water to be submitted along with each invoice.
- 6 Inlet & outlet water lab analysis is to be carried out by you through recognized laboratory and the cost towards this will be borne by you.
- 7 You will maintain all necessary documents for records such as log sheet, lab test reports, daily / weekly monthly performance reports & such reports will be submitted on monthly basis to AAPIL's Engineer-in-Charge for their review as per "Annexure -C".
- 8 You will periodically check equipment, lubrication requirements of the plant etc. to ensure proper performance of the STP as per Operation & Maintenance manual) meant for desired output and the manual will be treated as integral part of this agreement for operation and maintenance requirement of STP. You will provide a copy of the manual.
- 9 You will be maintaining your own tools to carry out all maintenance jobs.
- 10 Your scope of works will also cover cleaning of diffuser and filter media etc, whenever required. Schedule of cleaning will be prepared by you and to be submitted to AAPIL before commencement of cleaning activities.
- 11 Apart from operation & maintenance of STP, a proper housekeeping should be maintained by you well within the area of STP at your own cost, 12 The preventive and routine maintenance will be treated as integral part of this Operation & Maintenance contract and same will be carried out throughout the contract period for which AAPIL, will Not pay any extra charges.
- 13 You will ensure PPE (Personal protective equipment) for your operators and staff.
- 14 Supply of all consumables (as per Annex. A) will be under scope of your work.
- 15 Consumables like reagents, Sodium hypo chloride. Bio culture chemicals. Gear oil for Air blower & Raw sewage pump , Gland Packing for feed pump will be under scope of work.



16 You will provide spare of machineries like- V belt for blower, Mechanical seal for all pumps for regular- operation of the plant.

17 Your scope of work includes replacement of Sand media & Carbon media jf required in the system.

Payment for the same will be made extra against submission of (4X Invoice, IS Electricity at one point will be provided free of cost by AAPIL. The electric consumption charges for running of STP will be borne by AAPIL.

Payment Terms: .

1. Payment will be made on monthly basis after certification of your invoice by engineer in charge. You will raise the monthly invoice of service charges under this decrement in the beginning of the next month but not later than 5th day of each English calendar month and the payment of the same will be made by the AAPIL within 30 days,

2 The amount of service charges will be inclusive of all taxes of any nature whatsoever but would be

exclusive of Service Tax. TDS, WCT will be deducted from the bill as per prevailing rules.

3 That the monthly payment of the bill / invoice will be certified by AAPIL only when you will furnish the

documentary evidence to prove the statutory deposit like employers and employees share of PE, LSIC, etc. of the previous month of all the staff posted at the above said area of the AAPIL.

4 Labor cess as applicable on work done will be deposited directly by AAPIL to the respective department and the proof of payments made against this contract will be given to the contractor.

Termination of Contract

Upon your failure to carry on Operation & Maintenance work of STP with due diligence e.g, non-adhering with the Operation Manual requirements, Routine / Preventive Maintenance etc causing inefficiency working laziness in work or absenteeism in services to be provided as per scope of work, or if you commit a breach of any terms and conditions for the Agreement, "AAPIL" will be entitled to terminate the said Agreement by giving notice 15 days earlier to you. In the event of termination of the contract you will hand over the plant in 100% serviceable condition.



Other Terms & Conditions:

1. In case during the period of this contract there is any increase / revision in the MINIMUM wages, employees share of PF, ESIC, other Statutory tax, duty or liability, in that event that you will be bound to pay salary to your staff at such revised rates and will also adhere to such revision without demanding any additional cost till the completion of the contract.
2. The adequate supervision will be provided by you round the clock to ensure efficient performance of the services in accordance with the maintenance manual and the instruction issued from time to time, the AAPIL. Periodical meeting for efficient performance of this agreement will be held between the parties.
3. You will take proper and adequate care and precaution to Operate and maintain the property and assets of the AAPIL from any loss, destruction, waste or misuses, You will be responsible to any loss /damage caused to the AAPITIL or its client.
4. AAPIL will not be responsible for the safety, security or any accident for the contractors' Staff.
5. AAPIL is having full right for deduction of amount or holding the bill in case of any noncompliance.
6. AAPIL is having full right for deduction of amount on absence of operator.
7. That you as contractor should be registered under the labor legislation & its other related authorities and should comply with other statutory requirement like PE & ESIC registration etc. and the document evidences such as registration and compliances will be furnished by you to the AAPIL and will be part of agreement. AAPHL will not | have any concern whatsoever regarding the terms and conditions Of services of the Said personnel employed and provided by you as a contractor, In case of any liability y takes place on account of any Statutory violation or lapses or otherwise or any reason whatsoever attributable to the contractor in connection with the service provided by it. the same will be exclusively borne by you.

You are, therefore, requested to sign this agreement as a token of your acceptance,

Thanking you

For Ansal API infrastructure Ltd


Authorized Signatory

Accepted


For Akshita Enterprises
(Anjani Kumar sharma)



Akshita Enterprises

290-B, Barra-7

Kanpur-208027

UTTAR PRADESH

CONT NO : 9335192773,7905824432

GSTN 09ABHFA4526F1ZK

Delivery challan

14

Dated

01-11-23

Delivery Address

Ansal API Infrastructure Ltd

2nd floor, Shopping Square sec-
D, Sushant Golf City Amar Shaheed Path
Lucknow

S.No.	Description	Unit	QTY	Rate/Day	Amount
1	MICRO ORGANISMS	KG	100		
2	CHLORINE POWDER	KG	100		
3	OIL FOR BLOWER	LTR	3		
4	OIL FOR RAW SEWAGE PUMP	LTR	1		
5	GREASE	GRM	2000		
6	POLY ELECTROLYTE FOR CENTRIFUGE	KG	5		

Thank you for your business & we hope you have a
great day!

SUB TOTAL

Authorised signatory



AKSHITA ENTERPRISES



(68)
ITL LABS PVT. LTD.TM

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083

Ph.:+91-11-44713445, 9810107619

E-mail : itllabs@gmail.com

TEST REPORT

TEST REPORT OF STP WATER

Authority : M/S ANSAL API INFRASTRUCTURE LTD.
Sector-A, SUSHANT GOLF CITY, SAHEED PATH,
150 KLD LUCKNOW
Report No. : C202310160123
Source of Sample : STP Inlet (After raw sewage pump)
Date of sample collection : 14.10.2023
Date of completion : 23.10.2023
Sample collected by : By Party

S.No.	PARAMETER	RESULTS	PROTOCOL
1	pH	8.72	IS : 3025 (P-11)
2	Conductivity, $\mu\text{s}/\text{cm}$	1792	IS : 3025 (P-14)
3	Chemical Oxygen Demand, mg/l	539	IS : 3025 (P-58)
4	Biochemical Oxygen Demand (3 days at 27°C), mg/l	176	IS : 3025 (P-44)
5	Oil & Grease, mg/l	10	IS : 3025 (P-39)
6	Total Suspended solids, mg/l	19	IS : 3025 (P-17)
7	Total Dissolved Solids, mg/l	1467	IS : 3025 (P-16)
8	Dissolved Oxygen, mg/l	0.4	IS : 3025 (P-38)
9	Total Volatile Solids, mg/l	348	IS : 3025 (P-18)
10	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$), mg/l	31	IS : 3025 (P-34)
11	Total Phosphorus (as P), mg/l	25	IS : 3025 (P-31)
12	Potassium (as K), mg/l	36	IS : 3025 (P-45)
13	Fecal Coliform (FC) MON/100ml	1081	IS:1622-1981

****End of Report****

REMARKS: The no. of Parameters tested is 13 only. The test report is issued subject to the terms & conditions mentioned overleaf.

Reviewed by
F17.07/10
JAS-ANZ



Bansal
Authorized Signatory



ITL LABS PVT. LTD.

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083

Ph.:+91-11-44713445, 9810107619

E-mail : itllabs@gmail.com

TEST REPORT

TEST REPORT OF STP WATER

Authority : M/S ANSAL API INFRASTRUCTURE LTD.
Sector-A, SUSHANT GOLF CITY, SAHEED PATH,
150 KLD LUCKNOW

Report No. : C202310160124

Source of Sample : STP Outlet (After ACF)

Date of sample collection : 14.10.2023

Date of completion : 23.10.2023

Sample collected by : By Party

S.No.	PARAMETER	RESULTS	Standard
1	pH	7.48	6.5-9.0
2	Conductivity, $\mu\text{s}/\text{cm}$	1127	Not Specified
3	Chemical Oxygen Demand , mg/l	39	Not Specified
4	Biochemical Oxygen Demand (3 days at 27°C),mg/l	16	20 max
5	Oil & Grease, mg/l	<1.0	Not Specified
6	Total Suspended solids, mg/l	26	50 max
7	Total Dissolved Solids, mg/l	835	Not Specified
8	Dissolved Oxygen, mg/l	1.3	Not Specified
9	Total Volatile Solids, mg/l	56	Not Specified
10	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$),mg/l	1.5	Not Specified
11	Total Phosphorus (as P), mg/l	2.7	Not Specified
12	Potassium (as K), mg/l	2.9	Not Specified
13	Fecal Coliform (FC) MON/100ml	124	<1000

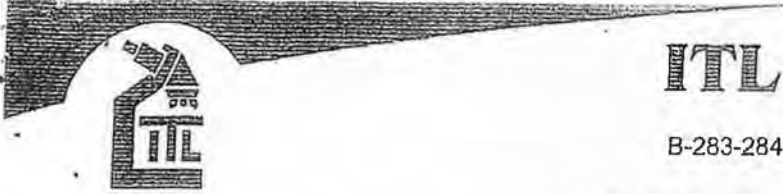
End of Report

REMARKS: The no. of Parameters tested is 13 only. The test report is issued subject to the terms & conditions mentioned overleaf.



Bandaru

Authorized Signatory



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B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083

Ph.:+91-11-44713445, 9810107619

E-mail : itllabs@gmail.com

TEST REPORT

TEST REPORT OF STP WATER

Authority : M/S ANSAL API INFRASTRUCTURE LTD.
C-7, SUSHANT GOLF CITY, SAHEED PATH,
5 MLD LUCKNOW.

Report No. : **C202310160121**

Source of Sample : STP Inlet (After raw sewage pump)

Date of sample collection : 14.10.2023

Date of completion : 23.10.2023

Sample collected by : By Party

S.No.	PARAMETER	RESULTS	PROTOCOL
1	pH	8.6	IS : 3025 (P-11)
2	Conductivity, $\mu\text{s}/\text{cm}$	1361	IS : 3025 (P-14)
3	Chemical Oxygen Demand , mg/l	352	IS : 3025 (P-58)
4	Biochemical Oxygen Demand (3 days at 27°C),mg/l	143	IS : 3025 (P-44)
5	Oil & Grease, mg/l	16	IS : 3025 (P-39)
6	Total Suspended solids, mg/l	129	IS : 3025 (P-17)
7	Total Dissolved Solids, mg/l	1798	IS : 3025 (P-16)
8	Dissolved Oxygen, mg/l	0.4	IS : 3025 (P-38)
9	Total Volatile Solids, mg/l	457	IS : 3025 (P-18)
10	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$),mg/l	13	IS : 3025 (P-34)
11	Total Phosphorus (as P), mg/l	14	IS : 3025 (P-31)
12	Potassium (as K), mg/l	25	IS : 3025 (P-45)
13	Fecal Coliform (FC) MON/100ml	1011	IS:1622-1981

End of Report

REMARKS: The no. of Parameters tested is 13 only. The test report is issued subject to the terms & conditions mentioned overleaf.



Bandaru

Authorized Signatory



ITL LABS PVT. LTD.™

Govt. Approved Test House

B-283-284, Mangolpuri, Industrial Area, Phase-I, Delhi-110 083

Ph.:+91-11-44713445, 9810107619

E-mail : itllabs@gmail.com

TEST REPORT

TEST REPORT OF STP WATER

Authority : M/S ANSAL API INFRASTRUCTURE LTD.
C-7, SUSHANT GOLF CITY, SAHEED PATH,
5 MLD LUCKNOW.

Report No. : C202310160122

Source of Sample : STP Outlet (After ACF)

Date of sample collection : 14.10.2023

Date of completion : 23.10.2023

Sample collected by : By Party

S.No.	PARAMETER	RESULTS	Standard
1	pH	7.26	6.5-9.0
2	Conductivity, $\mu\text{s/cm}$	1153	Not Specified
3	Chemical Oxygen Demand , mg/l	40	Not Specified
4	Biochemical Oxygen Demand (3 days at 27°C),mg/l	08	20 max
5	Oil & Grease, mg/l	<1.0	Not Specified
6	Total Suspended solids, mg/l	34.5	50 max
7	Total Dissolved Solids, mg/l	769	Not Specified
8	Dissolved Oxygen, mg/l	1.8	Not Specified
9	Total Volatile Solids, mg/l	33.6	Not Specified
10	Ammonical Nitrogen (as $\text{NH}_3\text{-N}$),mg/l	1.3	Not Specified
11	Total Phosphorus (as P), mg/l	7.4	Not Specified
12	Potassium (as K), mg/l	0.61	Not Specified
13	Fecal Colliform (FC) MON/100ml	112	<1000

****End of Report****

REMARKS: The no. of Parameters tested is 13 only. The test report is issued subject to the terms & conditions mentioned overleaf.



Bandaru

Authorized Signatory



Road To STP

STP PHOTOGRAPH



STP PHOTOGRAPH



ANNEXURE -10

11/6/23, 11:03 AM

Welcome to Environment



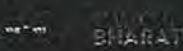
PARIVESH
परिवेश

State Environment Impact Assessment
Authority
Uttar Pradesh

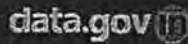
Pro Active and Responsive facilitation by Interactive, Virtuous and Environmental

Home Services Blog Contact Us

1	Proposal No : SIA/UP/INFRA2/449008/2023 File No : 8384 Proposal Name : Environment Clearance of Hi-tech township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.	State : UTTAR PRADESH District : -1 Tehsil : -1	Date of Submission : Oct 25 2023	INFRA-2	BINAY TIWARI	Under examination of SEAC		
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Digital India



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For any Technical support, Please Contact: EPCCID, NIC, New Delhi, monitoring-forest@nic.in



ANNEXURE A-11
Uttar Pradesh Pollution Control Board

55

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

197283/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2023

Date: 01/02/2024

To,

M/s

M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD

2nd Floor Shopping Square - II, Sector - D, Sushant Golf City
Sultanpur Road, Lucknow-226030

Application Id- 23649473

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD located at **2nd Floor Shopping Square - II, Sector - D, Sushant Golf City Sultanpur Road, Lucknow-226030**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/s ANSAL PROPERTIES AND INFRASTRUCTURE LTD **granted for the period from 01/02/2024 to 31/12/2024** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Group Housing Project	NA	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5.27 MLD	STP	Horticulture

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with C.A., as may be necessary.

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Specific Conditions:-

1. This Consent to Operate (CTO) is valid for completed projects establish at Shushant Golf City of M/S Ansal Properties and Infrastructure Ltd., Sultanpur Road, Lucknow namely Celebrity Greens Block A-D-E-R-Q, K,J,P,N,M,L, Garden Block- F,G,H, Paradise Crystal Block-A-B-E-R, Santushti1 and WALLMART for which the LDA has issued completion certificate.
2. The PP shall ensure to obtain fresh Environmental Clearance (EC) and CTE from the concerned authorities for the revised land and buildup area except the area for which CTO has been granted.
3. The project shall ensure to operate the installed Sewage Treated Plants (150 KLD, 120 KLD and 5.0 MLD) in such a manner so that it can achieve the standard specified in the notification issued by Ministry of Environment, Forest & Climate Change vide GSR 1265 (E) dated 13-10-2017 in the time period as specified in the notification & treated water shall be used in flushing/horticulture/cooling etc. No sewage shall be discharged outside the premises.
4. The PP shall ensure connectivity of all the completed blocks/projects with the STPs of capacities 150 KLD, 120 KLD and 5.0 MLD.
5. The project shall ensure to submit the analysis report of the treated effluent from all the STPs analyzed by any NABL accredited laboratory on quarterly basis to the Board.
6. The solid waste generated from the premises shall be processed by the PP as per Solid Waste Management Rules 2016 and will maintain its record.
7. The PP shall ensure to obtain permission from U.P. State Ground Water Department for withdrawal of ground water and submit in the Board.
8. The Order issued by Hon'ble Courts/Hon'ble NGT, MoEF & CC, Central Pollution Control Board, U.P. Pollution Control Board, shall be complied with.
9. Hazardous waste shall be stored temporarily in the unit premises and disposed off through authorized TSDF after obtaining the authorization from the Board.
10. The project shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets – Current Liabilities) so that the Consent fee payable by the industry may be verified.
11. Noise and emission level from the DG sets installed of 625 KVA, 3X500 KVA, 250 KVA and 125 KVA capacities shall be within the prescribed norms.
12. Ambient air quality of the area shall be monitored on quarterly basis and report be submitted to the Board.
13. The project shall comply with the provisions of, Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended, Plastic Waste Management Rules 2016, E- Waste (Management) Rules 2016, Solid Waste

14. The industry shall ensure to establish Miyawaki forest, as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and Climate Change.

15. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

16. The unit shall ensure to submit Environmental Compensation (EC) Rs. 1,24,50,000/- within stipulated time and comply the direction issued by the Board.

Copy to:

Regional Officer, UPPCB, Lucknow.

RAM
KARAN
Chief Environmental Officer,
Circle-5, UPPCB.

Digitally signed by
RAM KARAN
Date: 2024.02.15
18:22:05 +05'30'

RAM KARAN
Chief Environmental Officer,
Circle-5, UPPCB.

Digitally signed
by RAM KARAN
Date: 2024.02.15
18:22:26 +05'30'

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Ansal Properties & Infrastructure Limited,
2nd Floor Shopping Square-2, Sector-D,
Sushant Golf City, Lucknow, U.P- 226030

Ref. No.....18...../Parya/SEIAA/8384/2023

Date: 04 July, 2024

Sub: Terms of Reference for Proposed Hi-tech Township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/449008/2023 & SEIAA, U.P File no-8384

Dear Sir,

This is with reference to your application / letter dated 25-10-2023, 07-11-2023 on above mentioned subject. The matter was considered by 860th SEAC in meeting held 31-05-2024 and 823th SEIAA in meeting held on 24-06-2024.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on held 31-05-2024.

Project Details as submitted or informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Hi-tech Township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.
2. Environment Clearance was issued to M/s Ansal Properties & Infrastructure Limited from SEIAA, UP vide ref no. 1323/Parya/SEAC/621/2011/TA(J) dated 09/06/2011.
3. CCA (Consolidated Consent & authorization) has been granted for the period from 01/02/2024 to 31/12/2024 vide 197283/UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ LUCKNOW/ 2023 dated 01/02/2024
4. Hi-tech city near Lucknow city UP was proposed by M/s Ansal properties and Infrastructure Limited near Lucknow city on 4655.18 acres. The developed land area is 4655.18 acres and net planning area for development 4237.86 acre.
5. Salient Features details:

S.No	Particulars	Detail
1	Name of project	Environment Clearance of Hi-tech township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited
2	Existing Capacity/Area	New Project, EC was granted to the project on 09-06-2011 for area 1765.0 acre which was expired
3	Item No. as per schedule to EIA Notification, 2006	8(b) Townships/ Area Development Projects
4	Name of the pp	Ansal Properties & Infrastructure Limited through his authorized representative Mr. Binay Tiwari
5	Cost of the Project	4504.87 Crore

Terms of Reference for Hi-tech Township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.

6	Total Township Area	4655.18 acres
7	DPR Approval	This is a Hi-tech Township duly approved by the State Govt under the Hi-tech Township Policy of Uttar Pradesh Govt approved vide letter no 3432/EE/HTIG/2023 dated 06-04-2023
8	Facility to be develop	The project proponent will develop the road network, Sewerages system, Drainage System, Water Supply System etc. for the entire project as per the approved DPR
9	Water Requirement	80.0 MLD
10	Fresh Water demand	42.50 MLD
11	Source of Water Supply	Ground Water and treated water from STP
12	Waste Water	47.50 MLD
13	Treatment Plan of Waste water	Sewage Treatment Plant at different location and different capacity
14	Rainwater recharge/Harvesting	Rooftop rainwater harvesting and pond has been proposed for ground water recharge.
15	Power Demand	586 MVA
16	Source of Power supply	UPPCL
17	Solid Waste Generation	183.50 MT/day
18	Organic Waste and Inorganic waste	91.5 MT/day each
19	Green Area and plantation	644.67 acres that is 16% of total development. Local and native species shall be planted.

6. The project proposal falls under category–8(b) of EIA Notification, 2006 (as amended).

The committee/SEIAA discussed the matter and recommended to issue the standard terms of reference (TOR) for the preparation of Environment Impact Assessment Report:

Additional TOR:

1. All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
2. Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
3. MOU signed between the project proponent and the consultant should be submitted.
4. A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
5. Provision for charging of electric vehicles as per the guidelines of GoI/GoUP should be submitted.
6. Along with the EIA-EMP report, PP/consultant will also submit in tabular form as to how they have addressed entire ToR a presentation to this effect should be made before SEAC at the time of EIA-EMP presentation.
7. The project proponent shall submit along with EIA the details of School in the vicinity of project area in which rooftop solar plant, toilets will be constructed specially girl school under CER activities.

Terms of Reference for Hi-tech Township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.

8. Certified compliance report from IRO, MoEF&CC, Lucknow for the existing environmental clearance issued by SEIAA, U.P. should be presented at the time of EIA presentation.
9. EC statues of FSI projects in the township premises with complete details of individual projects.
10. Project proponent should present latest drone videography (not older than 07 days) of the project site mentioning the date, time and geo coordinates at the time of EIA presentation.
11. Green area details along with photographs should be presented at the time of EIA presentation.
12. Details of Gata/Khasra number of the project proposal.

➤ **Project Details:**

1. Need and benefits of the project.
2. Submit data for built-up area for each building, the use and occupancy classification in line with NBC 2016 also to be indicated [for differential functional requirements].
3. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

➤ **Land Environment:**

1. Examine details of land use as per Master Plan and land use around 10 km radius of the project site. Analysis should be made based on latest satellite imagery for land use with raw images. Check on flood plain of any river.

➤ **Land acquisition and R&R:**

1. Submit details of environmentally sensitive places, land acquisition status, rehabilitation of communities/villages and present status of such activities.

➤ **Environmental Monitoring and Management:**

1. Examine baseline environmental quality along with projected incremental load due to the project.
2. Environmental data to be considered in relation to the project development would be (a) land, (b) groundwater, (c) surface water, (d) air, (e) bio-diversity, (f) noise and vibrations, (g) socio economic and health.
3. Submit Roles and responsibility of the developer etc for compliance of environmental regulations under the provisions of EP Act.
4. Examine separately the details for construction and operation phases both for Environmental Management Plan and Environmental Monitoring Plan with cost and parameters.
5. Possible carbon footprint contribution from each activities and mitigation measures proposed shall be included as part of Environment Management Plan.

➤ **Drainage:**

1. Submit a copy of the contour plan with slopes, drainage pattern of the site and surrounding area. Any obstruction of the same by the project.

➤ **Forest:**

1. Submit the details of the trees to be felled for the project, if any.
2. Submit the present land use and permission required for any conversion such as forest, agriculture etc.

➤ **Water Environment:**

1. Ground water classification as per the Central Ground Water Authority.

➤ **Water Management:**

1. Examine the details of Source of water, water requirement, use of treated waste water and prepare a water balance chart.
2. Rain water harvesting proposals should be made with due safeguards for ground water quality.
3. Maximize recycling of water and utilization of rain water. Examine details.
4. Examine soil characteristics and depth of ground water table for rainwater harvesting
5. Permission from CGWA for abstraction of groundwater, if any, including dewatering during basement excavation.

➤ **Waste Management:**

1. Examine details of solid waste generation treatment and its disposal.
2. Construction & Demolition Waste Management Plan shall be prepared as part of EMP providing details of demolition activities involved along with quantification and disposal mechanism.

➤ **Energy Requirements:**

1. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project.
2. Examine and submit details of use of solar energy and alternative source of energy to reduce the fossil energy consumption. Energy conservation and energy efficiency.
3. DG sets are likely to be used during construction and operational phase of the project. Emissions from DG sets must be taken into consideration while estimating the impacts on air environment.

➤ **Road and Traffic:**

1. Examine road/rail connectivity to the project site and impact on the traffic due to the proposed project. Present and future traffic and transport facilities for the region should be analysed with measures for preventing traffic congestion and providing faster trouble free system to reach different destinations in the city.
2. A detailed traffic and transportation study should be made for existing and projected passenger and cargo traffic.
3. Examine the details of transport of materials for construction which should include source and availability.

➤ **Disaster Management Plan:**

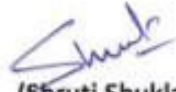
1. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster. This should cover details of vulnerabilities due to natural and manmade hazards (earthquake, flooding, cyclone, landslides, fire etc.) and details of disaster mitigation efforts for buildings and infrastructure through structural sufficiency and Fire and Life Safety compliance in line with National Building Code NBC, 2016.
2. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.

Terms of Reference for Hi-tech Township, Sushant Golf City, Sultanpur Road, Lucknow, Uttar Pradesh by Ansal Properties & Infrastructure Limited.

➤ **Miscellaneous:**

1. Any further clarification on carrying out the above studies including anticipated impacts due to the project and mitigative measure, project proponent can refer to the model ToR available on Ministry website <http://moef.nic.in/Manual/Townships>.


The matter will not be considered pending till your reply or EIA/EMP report is received. This is issued with the approval of competent authority.


(Shrutika Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

No..... /Parya/SEIAA/8384/2022 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Lucknow, Uttar Pradesh.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.


(Shrutika Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP